

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
OA 1295/2024**

IN THE MATTER OF:

Munish Kumar

... Applicant

Versus

State of Punjab & Ors.

... Respondents

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Place: Chandigarh

Date: 09 SEP 2025


Principal Secretary,
Housing and Urban Development,
Government of Punjab

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... Respondents

**Reply by way of affidavit of Vikas Garg, Principal Secretary,
Department of Housing and Urban Development, Government of
Punjab, arrayed as Respondent no. 2**

I, the deponent above-named, do hereby solemnly declare and affirm as under:

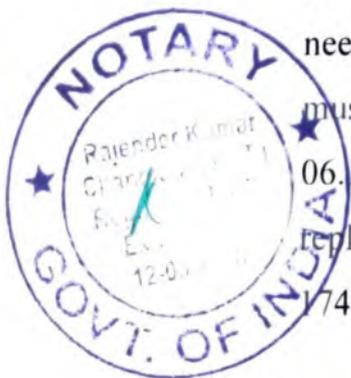
1. That the relevant authority to ascertain the current categorization and conversion from Red Category Industry to Green Category Industry despite continuing to run for the same manufacturing purpose without any resultant change in its production status of Unit-1 of subject industry is to be provided by Respondent no. 5/Punjab Pollution Control Board (PPCB).



2. Respondent no. 5/Punjab Pollution Control Board (PPCB) is the statutory body with the competence to determine categorization and conversion of industry from red category to green category. That the PPCB has filed reply dated 17.03.2025 in the instant matter, and paragraph 6 of the said reply reads as under:

"6. That the industry at location I has now dismantled the polluting machinery which was earlier considered as red category. The machinery now available at location I is categorized as green category which according to the provisions of the Master Plan can be allowed to operate subject to the compliance of suitable conditions and the concurrence of the District Town Planner, Ludhiana."

3. The answering respondent adopts the reply filed by the respondent no. 5/PPCB in this regard.
4. The updated status on requirement for shifting of units of respondent no. 6/Super Tractor Industries Pvt. Ltd. Ludhiana is as under:
 - a. Unit at Location - I: is in green category situated in a Mix Land Use along road front zone, and not in the Residential Zone. There is no requirement for this Unit to shift.
 - b. Unit at Location - II: is in green category. The portion which is located in the Mix Land Use Zone along road front conforms with the Notified Master Plan zoning requirement and does not need to shift, while the portion located in the Residential Zone must shift by 10.09.2026. A true copy of notification 06.10.2023 has already been filed as Annexure R-2/8 in the reply previously filed by the deponent, and is available at page 74 of the judicial record.
 - c. Unit at Location - III: is in green category situated in Mix Land Use Zone, and conforms with the Notified Master Plan zoning requirement and thus need not be shifted.



d. Unit at Location - IV: is in green category and located in the Residential Zone. Thus, it must shift by 10.09.2026. A true copy of notification 06.10.2023 has already been filed as Annexure R-2/8 in the reply previously filed by the deponent, and is available at page 174 of the judicial record.

5. The answering respondent prays that the above facts be taken on record, and this Hon'ble Tribunal be pleased to dispose off the present OA, or pass any other order it deems fit in the facts of the case.

Place: Chandigarh


DEPONENT

Date: 09 SEP 2025

Verification

Verified that the contents of para nos. 1 to 5 of my above affidavit are true and correct to my knowledge and as per information derived from the official record. No part of it is false and nothing relevant has been concealed or mis-stated therein.



Place: Chandigarh

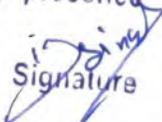

DEPONENT

Date: 09 SEP 2025

TESTED AS IDENTIFIED
NOTARY

Vikas Garg
Principal Secretary,
Housing and Urban Development,
Government of Punjab

I identified the deponents who has Signed/Thumb marked in my presence


Signature

09 SEP 2025